

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

19. C.P. (IB)/831(MB)2023

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 03.04.2024**

NAME OF THE PARTIES:- Panara Craft LLP
V/s
Praniti Packaging Industries LLP

Section: 9 of Insolvency and Bankruptcy Code, 2016

ORDER

Counsel, Dhiren R Dave appeared for the Operational Creditor through VC and Counsel, Manoj Mishra appeared for the Corporate Debtor. It has been pointed out that reply on behalf of the Corporate Debtor has been filed. Counsel appearing for the Operational Creditor seeks time to file rejoinder to the reply. Let rejoinder, if any, on behalf of the Operational Creditor be filed within a period of two weeks from today by serving an advance copy on the other side at least two days before the next date of hearing. List this matter on **04.06.2024**.

Sd/-

ANIL RAJ CHELLAN
Member (Technical)
ANKIT

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)